

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-102**  
**IB- 1923/ (ND)/2019**

**IN THE MATTER OF:**

Satkar Logistics (P) Ltd  
Vs.  
SNJ Trade Link (P) Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 13.8.2021**

**CORAM:**

**SHRI. P.S.N PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant :  
For the CD :  
For the Intervener :

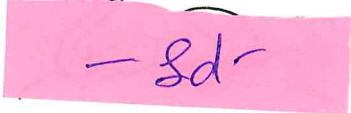
**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has invited the attention to the Order dated 14.2.2021. The said Order says that pleadings in the matter are complete. The Proxy Counsel for the Operational Creditor has submitted that 'Vakalatnama' has been filed afresh. However, the same is not traceable on the e-Portal of this Tribunal and he has also submitted that the main Counsel is not available to argue the matter today. Therefore, this matter be posted after 3 weeks.

It is made clear that no further adjournment will be granted to the Operational Creditor and also the Operational Creditor is directed to be in readiness to advance the arguments on the next date of hearing.

List on 27.9.2021.

(NAI  A)  
MEMBER (TECHNICAL)

  
(P.S.N PRASAD)  
MEMBER (JUDICIAL)

Surjit